नागर विमानन महानिदेशक एयर मार्शल जहीर की सेवा निवृत्ति

7343. **श्री चन्द्रदेव प्रसाद वर्मा:**
श्री विजय कुमार यादव:
श्री ज्योतिर्मय बसु:
प्रो. मधु दण्डवते:

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नागर विमानन महानिदेशक एयर मार्शल जाफर जहीर स्वेच्छा से सेवा-निवृत्त हुए थे ;

(ख) क्या उन्होंने अपनी सेवानिवृत्ति से पूर्व अथवा पश्चात् सरकार को पत्र लिखा था; और

(ग) यदि हां, तो उसके तथ्य क्या हैं ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री चन्दूलाल चन्द्राकर): (क) से (ग) एयर मार्शल जफर जहीर 30-6-79 को भारतीय वायु सेना से सेवा-निवृत्त हो गये । इस समय वे नागर विमानन महानिदेशक के रूप में प्रतिनियुक्ति पर थे । उन्हें इसी पद पर 1-7-1979 से पुन: नियुक्त कर दिया गया । 16-6-1980 को उन्होंने पर्यटन और नागर विमानन मंत्रालय के सचिव को 18-6-80 से अर्जित अवकाश प्रदान करने हेतु एक प्रार्थना पत्र दिया । उन्होंने, वैयक्तिक कारणों से, छुट्टी की समाप्ति पर नागर विमानन महानिदेशक का पद छोड़ने के लिए भी प्रार्थना की । तदनुसार, एयर मार्शल जहीर को 18-6-1980 से 17-7-1980 तक की 30 दिन की छुट्टी प्रदान कर दी गई है तथा छुट्टी की समाप्ति पर नागर विमानन महानिदेशक का पद छोड़ने की भी अनुमति दे दी गई है।

Pay and Allowances of Showroom Employees of National Textile Corporation

7344. SHRI H. N. NANJE GOWDA:
SHRI K. LAKKAPPA:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that showroom employees of National Textile Corporation are the worst paid of all public sector employees and if so, reasons for this discrimination;

(b) whether it is also a fact that no allowances such as medical allowance, HRA, CCA, DA etc. is paid to them and if so, reasons therefor;

(c) what steps Government propose to improve their wages and other allowances; and.

(d) whether Government had also issued a notification fixing minimum wages for them and if so, whether that notification has been implemented and if not, reasons therefor?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (d). The terms and conditions of service, including emoluments of the showroom employees of NTC are governed by the Rules and procedures followed for similar establishments under the respective Shops and Establishments Acts and Rules and the Minimum Wages Acts and Rules of concerned States in whose jurisdiction of which the showroom is situated. The wages of NTC showroom employees are generally more than the minimum wages prescribed under these Acts.

Pelletisation Plant at Mangalore

7345. SHRI M. V. CHANDRASHEKHARA MURTHY:
SHRI B. V. DESAI:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether India has received a number of proposals for the foreign collaboration for setting up the Rs. 100 crore pelletisation plant at Mangalore;

(b) if so, whether foreign countries have approached to the Union Government for their collaboration in the project; and

(c) what are the countries who have been approached or who have